

(d) if so, the details thereof and if not, the reasons thereof;

(e) whether Government have received letters representations or demands of such types of payment from the representatives, Unions, and Associations of the employees, during the last five years and between 1st February, 1980 to 15th July, 1980; and

(f) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDU LAL CHANDRAKAR): (a) With the approval of the Government, the employees in Air India eligible under the Payment of Bonus Act are paid Productivity linked Bonus and the employees in Indian Airlines drawing salary upto Rs. 1600/- p.m. are paid Productivity linked Bonus as ex-gratia by the Corporation concerned.

(b) to (d) The payment of Bonus in Air India and Bonus as ex-gratia in Indian Airlines is made in terms of settlements signed with the recognised unions and associations for the period 1978-79 to 1980-81 and 1977-78 to 1980-81 respectively, in pursuance of this Air India has made payment of Bonus for the year 1978-79 at the rate of 20 per cent of wages and Indian Airlines has made payments for the financial years 1977-78 and 1978-79 at the rate of 18 per cent and 19.5 per cent respectively.

(e) and (f) There have been demands from the Unions/Associations and groups of employees that Productivity linked Bonus be also paid to employees drawing salary/wages above Rs. 1600/- per month. This demand was not acceded to as the Government policy is to pay Bonus to employees drawing salary upto Rs. 1600/- per month only. There has also been a demand from the Indian Airlines Unions for payment of Bonus as ex-gratia for the financial year 1976-77 on the same terms

as the Productivity linked Bonus approved by the Government for the period 1977-78 to 1980-81. This was not agreed to by the Government.

Gold and Silver Smuggling

6460. SHRI RAMJIBHAI B. MAVANI: Will the Minister of FINANCE be pleased to state:

(a) how much gold and silver was smuggled into the country during the last five years and that from 1st February, 1980 to 15th July, 1980;

(b) what is the estimated value thereof;

(c) the total quantity and value of gold and silver seized during the above period and the amount realised by Government through auction or by sale thereof;

(d) whether smuggling of these items has increased or decreased with the repeal of the Emergency and relaxation of MISA, COFEPOSA and such other rules, regulations and Acts; and

(e) whether Government are aware that a large quantity of smuggling business is going on in silver, gold and other goods around the coastal routes of Saurashtra-Kutch and Gujarat; if so, the steps taken by Government to stop it?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) (b) and (d) There is no authoritative estimate of the quantity and value of gold and silver smuggled into or out of the country. Government have also no information whether the smuggling of gold and silver has increased or decreased consequent to the revocation of the Emergency and relaxation of the MISA and COFEPOSA Acts.

(c) The total quantity and value of gold and silver seized by the Cus-

toms authorities during the last five years are given below:

	Year	Quantity (in Kgs ⁹)	Value (Rs. in Lakhs)
Gold	1975	134	68
	1976	173	85
	1977	267	162
	1978	220	152
	1979	134	136
	1980	22	30
	(Feb. to June)	(approx.)	(approx.)
Silver	1975	430	5.00
	1976	2253	27.50
	1977	110	1.30
	1978	642	9.00
	1979	5410	122.00
	1980	12935	397.00
	Feb to June	(approx.)	(approx.)

The information regarding the amount realised by Government through auction or by sale of confiscated gold and silver is being collected and will be laid on the Table of the House.

(e) Yes, Sir. To curb smuggling activities along the West Coast, necessary anti-smuggling measures are being reinforced. The Customs Preventive and Intelligence staff have been suitably re-deployed and provided with anti-smuggling equipment to detect and intercept contraband goods. For quick and secret relay of intelligence and information, the West Coast has been brought under the wireless communication network. Vigilance is maintained by sea patrolling by means of speed boats. Shore Guard parties have also been set up to

check vehicular traffic along the feeder roads to the coasts.

Increase in Number of Flights to Iraq

6461. SHRI C. M. BANATWALA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is only one flight a week from Delhi to Baghdad operated by the Iraq Airways and another from Bombay to Baghdad by Air India;

(b) if so, whether in view of the growing demand Government consider proposing to Iraq to increase the number of flights; and

(c) if so, the steps taken or proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) Iraqi Airways is operating a weekly service each to Delhi and Bombay from Baghdad with B 747 aircraft. Air India is presently operating a weekly B 707 service to Baghdad from Bombay and a once weekly Cargo Service between Bombay and Baghdad with a leased DC 8 aircraft.

(b) and (c) The Iraqi Government has proposed Government level discussion with a view to obtaining an increase in frequency of Iraqi Airways services between India and Iraq. The proposed discussions were to be held in July, 1980 but the Iraqi delegation did not find it possible to hold discussions in July and hence the talks stand postponed.

With effect from Nov., 1980. Air-India plan to operate two services to Baghdad from Bombay one of which will be routed through Delhi.

Loans granted by I.D.B.I. to Private Sectors

6462. SHRI R. R. BHOLE: Will the Minister of FINANCE be pleased to lay a statement showing:

(a) the amount of loans granted by Industrial Development Bank of India